## CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

O.A.No.610/2015 MA No.186/2017

Dated this Wednesday the 17th day of October, 2018

Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).

Mr. B.Ramakrishna
 Am adult Indian Inhabitant
 Residing at QTR 30, 3 Dahisar
 Railway Colony, Dahisar (E),
 Mumbai (E), Maharashtra.

### Office Address

Carriage Controller Office, CME Office, Churchgate, Western Railway.

...Applicant.

( By Advocate Shri Suresh Dube ).

#### Versus

- Union of India
   Through Ministry of Railway
   (Railway Board) having address at
   2<sup>nd</sup> floor, Sardar Patel Bhavan,
   Sansad Marg, New Delhi-110001.
- The DRM Divisional Railway Manager, Office Western Railway, 3<sup>rd</sup> Floor Railway Bhawan, Mumbai Central, Mumbai 400 008 at Mumbai Central Mumbai.
- 3. The General Manager Western Railway Having address at Churchgate, Mumbai 20.
- 4. Pappu Kumar Singh
  Designation Fitter, Gr.III
  Sr. Section Engineer
  Carriage Wagon Depot,
  Western Railway, Khar (E),
  Mumbai-51.

... Respondents.

( By Advocate Shri V. S. Masurkar ).

# ORDER (ORAL) Per : R. N. Singh, Member (Judicial)

#### Present.

None for the applicant even on revised call none was present also on the last date of hearing.

Shri V. S. Masurkar, learned counsel for the respondents.

The learned counsel for the respondents submits that the applicant has prayed for setting aside of promotion of respondent no.4 and he has also challenged the advertisement on the basis of which the selection was conducted. It is further contended by the learned counsel for the respondents that the applicant had also participated in selection process. Having failed in the said selection process he has challenged the advertisement and has prayed for setting aside of the promotion of respondent no.4, who has been successful.

It is being pointed out by the learned counsel for the respondents that the applicant's representation was considered by the Competent Authority and he was communicated of the decision taken vide order dated 16.07.2015 (Annexure A-14). This communication dated 16.07.2015 is not under challenge in this OA. In the OA, the applicant has

submitted that in pursuance to the circular issued by the respondents, he applied for the post and participated in the examination held on 07.02.2015. It appears that in view of the reply filed by the respondents, the applicant has lost interest in pursuing the matter.

Accordingly, the OA is, dismissed in default for non-prosecution by the applicant. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai) Member (A)

V.